

(1) A copy of the Imported Cement Control (Amendment) Order 1981 (Hindi and English versions) published in Notification No. S.O. 264(E) in Gazette of India dated the 31st March, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2337/81].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Industry for 1981-82. [Placed in Library. See No. LT-2338/81].

**DETAILED DEMANDS FOR GRANTS OF  
MINISTRY OF ENERGY FOR 1981-82**

**THE MINISTER OF STATE IN THE  
MINISTRY OF ENERGY (SHRI  
VIKRAM MAHAJAN):**

I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1981-82. [Placed in Library. See No. LT-2339/81].

**DETAILED DEMANDS FOR GRANTS OF  
DEPARTMENT OF ELECTRONICS FOR  
1981-82**

**THE MINISTER OF STATE IN THE  
DEPARTMENTS OF SCIENCE AND  
TECHNOLOGY AND ELECTRONICS  
(SHRI C. P. N. SINGH):**

I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1981-82. [Placed in Library. See No. LT-2340/81].

**REPORT OF THE EMPLOYEES PROVIDENT  
FUND REVIEW COMMITTEES ANNUAL  
ACCOUNTS OF EMPLOYEES PROVIDENT  
FUND ORGANISATION FOR 1978-79 AND  
A STATEMENT FOR DELAY**

**THE MINISTER OF STATE IN THE  
MINISTRY OF LABOUR (SHRIMATI  
RAM DULARI SINHA):**

I beg to lay on the Table :-

(1) A copy of the Report (Hindi and English versions) of the Employee's Provident Fund Review Committee. [Placed in Library. See No. LT-2341/81].

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1978-79 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2342/81].

**NOTIFICATION UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968 AND A STATEMENT FOR DELAY AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT. 1951**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA MAKWANA):**  
Sir, with your permission on behalf of my colleague, Shri P. Venkatasubbaiah,

I beg to lay on the Table :-

(1) A copy of Notification No. G.S.R. 784 (Hindi version) published in Gazette of India dated the 2nd August, 1980 containing Corrigenda to the Hindi version of the Central Industrial Security Force (Amendment) Rules, @ 1980, published in Notification No. G.S.R. 544 dated the 17th May, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-2343/81].

(2) A statement (Hindi version) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2343/81].

@The Rules were laid on the Table on the 16th July, 1980.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-

(i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1981, published in Notification No. G.S.R. 248 in Gazette of India dated the 7th March, 1981.

(ii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1981, published in Notification No. G.S.R. 276 in Gazette of India the 14th March, 1981.

(iii) The Indian Administrative Services (Pay) Third Amendment Rules, 1981, published in Notification No. G.S.R. 295 in Gazette of India dated the 21st March, 1981.

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 324 in Gazette of India dated the 28th March, 1981. [Placed in Library. See No. LT-2344/81.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, NOTIFICATION REGARDING FLOTATION OF MARKET LOANS BY THE CENTRAL GOVERNMENT AND NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):

I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944: -

(i) The Central Excise (Eighth Amendment) Rules, 1981 published in Notification No. G.S.R.

329 in Gazette of India dated the 28th March, 1981.

(ii) The Central Excise (Ninth Amendment) Rules, 1981, published in Notification No. G.S.R. 326 in Gazette of India dated the 28th March, 1981 [Placed in Library. See. No. LT-2345/81].

(2) A copy of Notification No. F. 4(5) W & M/81 (Hindi and English versions) dated the 13th April, 1981 regarding floatation of Market loans by the Central Government. [Placed in Library. See. No. LT-2346/81].

(3) A copy of Notification No. G.S.R. 821 (E) (Hindi and English versions) published in Gazette of India dated the 8th April, 1981 together with an explanatory memorandum making certain amendment to notification No. 233/77-CE dated the 15th July, 1977 so as to extend the period for production of Textile Commissioner's permission to manufacture cotton fabrics on powerlooms upto 30th June, 1981, issued under the Central Excise Rules, 1944. [Placed in Library. See. No. LT-2347/81].

12. 19 hrs.

PUBLIC ACCOUNTS COMMITTEE  
THIRTY-FIRST AND THIRTY-THIRD  
REPORTS . .

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :-

(1) Thirty-first Report on action taken by Government on the recommendations contained in the Twenty-seventh Report (Sixth Lok Sabha) on Purchase of fertilisers from abroad.

(2) Thirty-third Report on delay in development and manufacture of an aircraft and manufacture of defective cartridge cases for ammunition.